NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

C.P. No. 100/241-242/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.01.2019

Name of the Company: Kailashchandra Ramgopal Lohiya
V/s.
Suvas Reality Pvt. Ltd. & Ors

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SAURABH SOPARKAR WITH	SR. ADV.	RESPONDENT	A. M. Saraiya
2.	ARJUN SHETH ANUJA SARAIYA	ADV & SOLICITOR ADV		
3.	DHIREN R DAVE	PCS	Petitioner	

ORDER

The parties are represented through their respective learned counsels.

The Respondent does not intent to file a detail reply, hence pleadings in the present petition seems almost compete. The case can be fixed for final hearing.

At this stage, the learned PCS appearing for petitioner seeks liberty to file a rejoinder/reply and press for further extension of status quo order which was extended only upto 17.12.2018 and thereafter further situation and action taken, if any, by the Respondent was to be considered by this Court for further extension of such status quo order on 17.12.2018.

It is matter of record that there is no order further for extension of status quo order, beyond 17.12.2018, hence it cannot be deemed to be continued further.

AB

However, the petitioner is at liberty to file formal application for seeking further interim relief/order.

Notwithstanding, the above considering the interest of justice, it is made clear that action taken, if any, by the Respondent during the operation of status quo and after 17.12.2018. Since there is no order from this court on 17.12.2018, shall be subject to final outcome of the main Company Petition.

List the matter on 28.03.2019

MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 28th day of January, 2019

HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL